

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) and (b) . The Governing Bodies of the 3 Councils dealing with research and development relating to Indian System of Medicines were re-constituted as follows :-

Name of Council	Date of Reconstitution
Central Council of Research in Ayurveda & Siddha	21.4.1994
Central Council of Research in Unani Medicine	16.2.1996
Central Council of Research in Yoga & Naturopathy	13.3.1994

Laser Treatment for Eye

57. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to news-item captioned 'Ab Ekzimer Laser se aankhon ka ilaz' appearing in Nav Bharat Times on 17 December, 1995;

(b) if so, the reaction of the Government thereto;

(c) the hospitals in Delhi where this treatment, is available; and

(d) the number of patients treated so far ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) (a) Yes, Sir.

(b) Excimer Laser technology is new in our country. It is used to correct the refractive errors like Myopia, Hypermetropia and astigmatism by removing a specific layer of the cornea.

(c) This treatment is available in Delhi at the following private hospitals :-

1. Sunethra Eye Centre, S-52, Panchsheel Park, New Delhi.
2. Sanjeevan Hospital, Daryaganj, Delhi.
3. Khana Clinic, A-2/2, Model Town, Delhi-110 009.
4. Banarasi Das Chandiwala Eye Institute, Chandiwala Estate, Maa Anandmai Marg, (Between Kalkaji Mandir & Kalkaji Bust Depot), Kalkaji, New Delhi-110 019.

(d) The number of patients treated so far is not available as these private hospitals are not notifying the same to Govt.

Enumeration to Tigers in Sunderbans

58. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 2366 on December 12, 1995 and state :

(a) the outcome of the enumeration of tigers in the Sunderbans area in West Bengal;

(b) the method deployed in enumeration process; and

(c) the comparative figure with the last census ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). The enumeration operation in Sunderban Tiger Reserve was completed on 31st January, 1996. The results of the enumeration is expected to be known by April, 1996. The number of tigers in last census conducted in 1993 was 251.

(c) The method deployed for enumeration process consisted of dividing the entire area into 33 blocks. A team of five persons was assigned the responsibility of each block. However in January 1996, while only 14 blocks were to be covered, a team consisting of nine members was assigned the responsibility of each block. The method consisted of getting plaster cast of left-pugmark of tigers from mud flats during low tide.

Each pugmark was drawn on paper from plaster cast. 18 parameters (length, width, distance from pad to each toe, etc.) of each pugmark are recorded. The data is then fed into computer for cluster analysis to arrive at the number of tigers in each enumeration block.

Consumer Courts

59. SHRI SYED SHAHABUDDIN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of consumer courts of original jurisdiction in the country at present state-wise;

(b) the number of cases filed during 1994-95 and 1995-96 upto December, 1995 state-wise;

(c) the number of cases decided upto December 31, 1995 state-wise;

(d) whether any appellate authority has also been constituted; and

(e) whether it is proposed to have at least one consumer court and one appellate authority for each State ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) At present one National Commission, 31 State Commissions and 457 District Fora are functioning in the country. In addition, one State Commission and two Divisional Fora are functioning in the State of Jammu & Kashmir established under the Jammu & Kashmir Consumer Protection Act, 1987. Statewise details are given in the Statement-I attached.

(b) and (c) . Based on the information available with Central Government, the Statewise position regarding number of cases filed and decided is given in the Statement-II attached.

(d) and (e) . The District Fora/Divisional Fora are vested with original jurisdiction. The State Commissions and

the National Commission have original as well as appellate jurisdiction.

STATEMENT I

Statewise Position of the State Commissions and District Fora

As per information available, the State Commission are functioning in all the states/UTs.

The state-wise position of District Fora is as below :-

1. Andhra Pradesh	23
2. Arunachal Pradesh	12
3. Assam	23
4. Gujarat	20
5. Bihar	39
6. Goa	2
7. Haryana	16
8. Himachal Pradesh	12
9. Karnataka	20
10. Kerala	14
11. Madhya Pradesh	45
12. Maharashtra	31
13. Manipur	8
14. Meghalaya	7

15. Mizoram	3
16. Nagaland	7
17. Orissa	13
18. Punjab	13
19. Rajasthan	30
20. Sikkim	4
21. Tamil Nadu	22
22. Tripura	3
23. Uttar Pradesh	63
24. West Bengal	17
25. A & N Island	2
26. Chandigarh	1
27. D&N Haveli	1
28. Delhi	2
29. Daman & Diu	2
30. Lakshadweep	1
31. Pondicherry	1
Total	457

In addition, one State Commission and 2 Divisional Fora set up under the Jammu & Kashmir Consumer Protection Act, 1987 are functioning in the the State of Jammu & Kashmir.

STATEMENT II

State Commission

State/UT	No. of Complaints			No. of Appeals			District Forums			
	Filed Since Inception	Disposed Since Inception	Pending Cases	Filed Since Inception	Disposed Since Inception	Pending Cases	Filed Since Inception	Disposed Since Inception	Pending Cases	Period Ending
Andhra Pradesh	1214	490	724	5047	4313	734	74163	61296	12867	31/12/95
Arunachal Pradesh	5	0	5	6	0	6	67	56	11	31/3/95
Assam	375	138	237	222	80	142	3852	2245	1607	30/9/95
Bihar	738	465	273	1734	722	1012	21466	11781	9685	30/6/95
Goa	138	117	21	255	217	38	1406	791	615	30/9/95
Gujarat	1646	1117	529	1636	1345	291	35042	18886	16156	31/3/95
Haryana	301	237	64	2974	1803	1171	34257	24844	9413	31/12/95
Himachal Pradesh	256	93	163	2712	1659	1053	32475	23455	9020	30/9/95
Jammu & Kashmir	41	9	32	10	0	10	5019	4782	237	31/12/94
Karnataka	1105	651	454	2236	1235	1003	30999	19991	11008	31/3/95
Kerala	1291	976	315	4440	2897	1543	60569	53199	7370	30/9/95
Madhya Pradesh	453	361	92	2440	1754	686	33037	21783	11254	30/9/95
Maharashtra	2276	1398	878	5049	2364	2685	53316	39181	14135	30/9/95
Manipur	4	4	0	29	14	15	611	601	10	30/9/95

1	2	3	4	5	6	7	8	9	10	11
Meghalaya	17	8	9	10	3	7	109	37	72	30/9/95
Mizoram	1	1	0	0	0	0	132	126	6	30/9/95
Nagaland	4	0	4	0	0	0	13	6	7	30/9/94
Orissa	1434	865	569	1848	730	1118	15431	10183	5248	30/9/95
Punjab	382	262	120	410	403	7	10855	6996	3859	30/9/94
Rajasthan	3701	964	2737	4767	1994	2773	61554	49570	11984	30/9/95
Sikkim	1	1	0	9	3	6	49	41	8	30/9/95
Tamil Nadu	1824	1535	289	4080	3192	888	32302	23819	8483	30/9/95
Tripura	43	39	4	79	58	21	653	485	168	31/3/95
Uttar Pradesh	1554	704	850	8627	2401	6226	91593	53159	38434	31/12/94
West Bengal	2830	720	2110	760	488	372	18351	4372	13979	30/9/95
Andaman & Nicobar	11	5	6	9	4	5	100	89	11	30/9/95
Chandigarh	555	392	163	350	293	57	6410	3498	2912	30/6/95
D & N Haveli	0	0	0	0	0	0	19	10	9	31/12/94
Daman & Diu	0	0	0	0	0	0	32	16	16	30/9/94
Delhi	2587	1622	965	2790	1637	1153	31714	22766	8948	31/12/95
Lakshadweep	1	0	1	4	1	3	21	18	3	30/6/95
Pondicherry	48	41	7	185	182	3	736	557	179	30/9/95
Total	24836	13215	11621	52720	29792	22928	656353	458639	197714	

Construction of Dam on River Ghaggar

60. SHRI PAWAN KUMAR BANSAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government has decided to build a dam on river Ghaggar in Haryana for meeting the needs of areas around Chandigarh and control floods in certain areas of Punjab; and

(b) if so, the details of action taken in the matter so far ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) and (b) . Chandigarh Administration had requested the State of Haryana for construction of a dam across river Ghaggar to meet the needs of Raw water supply to Chandigarh and Panchkhula. Government of Haryana constituted a technical committee on 26th April, 93 to over see the preparation of project Report of Ghaggar Dam keeping in view the requirements of Union Territory of Chandigarh, Haryana and Punjab areas for drinking and irrigation purposes. Haryana has now finalised the project report of Ghaggar Dam for consideration of the Ghaggar Standing Committee constituted by Government of India.

[Translation]

Sugar Mills in Uttar Pradesh

61. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) the position of the proposed sugar mill at Saidpur (Biary Chainpur) in Bareilly, Uttar Pradesh;

(b) the time by which construction of the said sugar mill is likely to be started;

(c) whether land has been purchased for this purpose; and

(d) if so, the further progress made and the reasons for suspending work in this regard ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) There is no proposal pending with the Ministry of Food to set up a sugar factory at Saidpur (Biary Chainpur) in Bareilly Uttar Pradesh.

(b) to (d) . Do not arise.

[English]

Treatment of Urology Related Diseases

62. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is no treatment of Urology related diseases in the Dr. Ram Manohar Lohia Hospital and patients have to face great difficulty as it is the only Government hospital in the centre at Delhi; and

(b) if so, the steps Government propose to take in this regard ?